

BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH AT AHMEDABAD
COURT 1

IA/16(IND)2021 in TP 129 of 2019 [CP(IB) 249 of 2019]

Coram: MADAN B. GOSAVI, MEMBER (JUDICIAL)
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE
INDORE BENCH AT AHMEDABAD OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.02.2021

Name of the Company: Balaji Coal Pvt Ltd
V/s
Swastik Coal Corporation Pvt Ltd

Section: 12A/7 of the Insolvency and Bankruptcy Code, 2016

ORDER

Learned Counsel Mr. Baiju Bhagat appeared for Financial Creditor.

Learned Counsel Mr. Harmish Shah appeared for Corporate Debtor.

Heard Learned Counsel for Financial Creditor. Matter is settled in between them.
Learned Counsel for the Financial Creditor seek permission to withdraw the
matter. Coc is not formed. Permission is granted.

Accordingly, CP(IB) 249 of 2019 & IA 16 of 2021 stands disposed-off as settled.

(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)

Dated this the 5th day of February, 2021

Prakash

(MADAN B GOSAVI)
MEMBER (JUDICIAL)